

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 81 OF 2018**

**Dated: 14<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution  
Company Ltd.**

**....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission  
& Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Saumya Sharma

Counsel for the Respondent(s) : Ms. Neha Garg for  
Ms. Deepali Sheth for R-2

**ORDER**

The learned counsel for the appellant submits that they do not wish to file rejoinder. Submission is placed on record.

It is represented that pleadings are complete.

List the matter for hearing on **04.02.2019.**

**(S.D. Dubey)**  
**Technical Member**  
mk/vg

**(Justice N.K. Patil)**  
**Judicial Member**